production of these fruit juice powders. However, with a view to iiterest industry, information on the process for the manufacture of fruit juice powder, developed at the Central Food Technological Research Institute, Mysore, has been circulated to concerned manufacturers in the form of a nonteohnical note. The information was also published in the English and Ia iguage Press throughout India through the Press Information Bureau. Parties who envineed interest in the process were supplied with cost estimates of the process, list of machinery and equipment required and samples of powder manufactured at the Institute.]

RENT PAYABLE IN RESPECT OF TIM LANDS OF G.E.L. CHURCH, RANCHI

1382. SHRI T. BODRA: W:ll the Minister of Defence be pleased to state:

- (a) the reasons for withholding payments of land rent for the military hutments standing on the hinds of G.E.L. Church, Ranchi;
 - (b) the total amount due to fce paid; and
- (c) the time by which the land rent is likely to be paid to the Chuxch?

THE DEPUTY MINISTER OF DEFENCE (SHRI K. RAGHURA-MAIAH): (a) and (c). Dur.ng the last war, 40 • 482 acres of land and a few buildings belonging to G.E.L. Church were occupied by the army without any formal agreement with the Church authorities. Al hough, after the war the local military authorities entered into an agreement with the Church authorities, the audit authorities objected to the rent being paid without the specific orders of the Government of India. These orders have since been issued. The local military authorities have already requested the Church authorities to submit prereceipted bills on receipt of which the payment will be nude.

(b) About Rs. 47,000 as oi 30th June, 1957.

PERMANENT ESTABLISHMENT OF MILITARY CAMPS IN BIHAR

1383. SHRI T. BODRA: Will the Minister of DEFENCE be pleased to state the number of villages proposed to be acquired for the permanent establish ment of military camps in the District of Ranchi, Bihar?

THE DEPUTY MINISTER OF DEFENCE (SHRI K. RAGHURAMAIAH): There is as yet no proposal under the consideration of Government for acquiring any land in Ranchi District for the permanent establishment of military camps.

COMPENSATION TO ADIBASI VILLAGERS FOR LAND REQUISITIONED FOR STEEL PLANT AT ROURKELA

1384. Shri T. BODRA: Will the Minister of Steel, Mines and Fuel be pleased to state the amount spent or proposed to be spent by Govern ment for payment of compensation to Adibasi villagers whose lands have been requisitioned for the construction of steel plant at Rourkela and to those villagers whose lands are proposed to be requisitioned for the construction of Mandira Dam P. S. Rajgangpore, District Sundargarh, Orissa, for sup plying water to the aforesaid steel plant?

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH): A sum of Rs. 1,42,41,000 is proposed to be spent by the Hindustan Steel Private Limited (who are managing the Rourkela Steel Project) for payment of compensation for the acquisition of land required for the Steel Plant at Rourkela, of which approximately 75 per cent, is payable to the Adibasis whose lands have been requisitioned. It is estimated that a further sum of Rs. 66,66,000 would be required by the Company for the payment of compensation for the acquisition of land for the construction of Mandira Dam. Information as to the amount payable out of the same to the Adibasis is not available.